

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No.1
C.P. (IB)/66(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Zep Infratech Limited
V/s
BVM Finance Private Limited

.....Applicant

.....Respondent

Order delivered on: 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hirva Dave, Adv. a.w. Mr. Jaimin Dave, Adv.
For the Respondent : Mr. Arjun Sheth, Adv.

ORDER

This is an application filed under Section 7 of the Insolvency & Bankruptcy Code 2016. It is stated by the Applicant that advance copy of the Application in terms of Rule 4 of Adjudicating Authority, IBC Rules, 2016 has already been served on the Respondent.

Ld. Counsel appeared on behalf of the respondent and waives notice in the matter. A Vakalatnama vide inward Diary No.1068 as well as reply being one page affidavit wherein the respondent has admitted the default in repaying the financial debt in question has been filed.

Heard Ld. Counsel for the applicant as well as Ld. Counsel for the respondent and perused the record.

Order is reserved.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)